CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU



Hearing through video conferencing

O.A./62/00312/2021

This the 24th day of February, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Dr Yousuf-ul-Bashir Banday, Age 39 years, S/o Bashir Ahmad Banday, R/o Co-operative Colony near Srinagar Airport, Srinagar.

.....Applicant

(Advocate: Mr. K. Nirmal Kotwal)

Versus

- 1. Union Territory of Jammu & Kashmir through Financial Commissioner Health & Medical Education, J&K Govt., Civil Secretariat, Jammu-180001.
- 2. Principal/Dean, Govt. Medical College, Srinagr-190010.
- 3. Director, Health Services, Kashmir Division, Srinagar-190001.

.....Respondents

(Advocate:- Mr. Sudesh Magotra, D.A.G.)

ORDER [ORAL]

Hon'ble Mr. Anand Mathur, Member (A):

Heard.

Learned counsel for the applicant submits that the applicant has filed present OA seeking direction to the respondents to permit the applicant to leave the station on EOL or any other kind of leave due to the applicant in order to pursue Master's Degree in Internal Medicine for better prospects.

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2. Case of the applicant is that he is seeking Extra Ordinary Leave or

any kind of leave due to him for pursuing higher course in Internal

Medicine for which he has already applied for the leave well in time

which is still pending consideration with the respondents and has not yet

been disposed of.

3. Looking to the limited prayer made by learned counsel for the

applicant and considering the arguments advanced, we deem it

appropriate to dispose of present OA with a direction to the

respondents to consider and decide the leave applications of the

applicant of any kind, in accordance with law, for pursuing higher course

of Internal Medicine, by a speaking and reasoned order within 02 weeks

from today under intimation to the applicant. Thereafter, if any

grievance remains to the applicant, he may approach appropriate forum,

if so advised.

4. Mr Sudesh Magotra, D.A.G. who is appearing on behalf of the

respondents, shall inform his clients to do the needful as ordered above.

5. In terms of above directions, OA is disposed of. It is made clear

that we have not expressed any opinion on merits of the case while

disposing of the present OA.

6. No order as to cost.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

ss/-